

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No.CPC 106 of 1996
(D.A.907 of 1996)

Date of Order : 8.5.1998

Present : Hon'ble Mr.Justice S.N.Mallick, Vice-Chairman,
Hon'ble Mr.S.Dasgupta, Administrative Member.

GANGA MONDAL

vs.

A.K.MITRA & ANOTHER

For the petitioner : Mr.K.Sarkar, counsel.

For the D.P. : Mr.P.Chatterjee, counsel.

S.N.Mallick, V.C.

ORDER

It is submitted by Mr.K.Sarkar, 1d.counsel appearing for the petitioner that the order passed by this Tribunal in the D.A. has since been complied with and he has no instructions to proceed with this contempt petition.

2. We have heard the 1d.counsel for both the parties and we do not think it necessary to proceed with this contempt petition any further in view of the circumstances for the purpose of issuing a contempt rule.

3. Under the circumstances, the application is dismissed, without passing any order as to costs.


(S.Dasgupta)
Administrative Member


(S.N.Mallick)
Vice-Chairman

r.s.